

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). The districts which did not have any large or medium scale industry existing as per District Industry Centre Action Plans for 1979-80, have been identified as 'No Industry Districts'. Chittorgarh did not fulfil this criteria and was therefore not eligible for declaration as 'No Industry District'.

Pending cases in Madhya Pradesh High Court

4666. SHRI KAMMODILAL JATAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending in the Madhya Pradesh High Court at its principal seat as well as Benches since 1947; and

(b) whether Lok Adalats have proved helpful to these High Courts; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) As per information furnished by the Registry of the Madhya Pradesh High Court, no case is pending in the Madhya Pradesh High Court at its principal seat as well as Benches since 1947.

(b) Since the Lok Adalats have so far not taken up pending cases in the High Courts, it is not possible to indicate their usefulness in this regard.

[English]

Foreign collaboration for manufacture of sports footwear

4667. SHRI S.M. GURADDI:
SHRI P. SELEVENDRAN:
SHRI THAMPAN THOMAS:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any fresh proposal for for-

ign collaboration from a Bombay based shoe manufacturing company for the manufacture of sports footwear has been received with commitment to undertake export obligation;

(b) whether the same firm had earlier undertaken an export obligation of fifteen per cent at the time of seeking expansion/regularisation of its enhanced capacity;

(c) if so, to what extent the company has fulfilled this export, obligation, year-wise; and

(d) the action taken or proposed to be taken against the company?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) An Export obligation of 15% was imposed on the firm in a licence for substantial expansion issued in September, 1962.

(c) and (d). The matter being very old, the relevant records are not readily available. However, efforts are being made to collect the information to the extent possible.

Proposal of Assam Government for use of Petroleum and Natural Gas on priority basis

4668. SHRI S.M. GURADDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Union Government have turned down the proposal of Assam Government to statutorily allow it the first use of petroleum and natural gas produced in the State before making it available to other users;

(b) if so, the details of other proposals submitted by State Government and whether all the proposals made in this